

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

APPEAL NO. 162 OF 2024 (WZ)

BHIMJIBHAI JIVABHAI BHIL & ORS. ...APPELLANTS

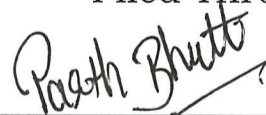
Versus

UNION OF INDIA, MoEF&CC & ORS. ...RESPONDENTS

**INDEX FOR AFFIDAVIT - IN - REPLY ON BEHALF OF
RESPONDENT NO. 3, - NARMADA WATER RESOURCES,
WATER SUPPLY AND KALPSAR DEPARTMENT**

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Filed Through,



Parth H. Bhatt, Advocate

For Respondent No. 3

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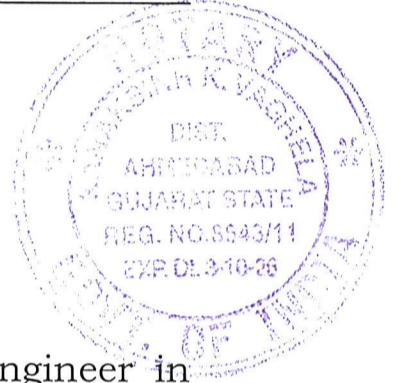
AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO.

3, - NARMADA WATER RESOURCES, WATER SUPPLY AND

KALPSAR DEPARTMENT

MOST RESPECTFULLY SHOWETH:

1. I, Hiren C. Vaja, adult, being Executive Engineer in Amreli Irrigation Division of Bhavnagar Irrigation Project Circle, in Narmada Water Resources Water Supply and Kalpsar Department having communication address at Office of Executive Engineer, Rajmahal Compound, near District Panchayat Office, Amreli - 365601 do hereby solemnly state on oath and submit that I have gone through the contents, submissions and annexures filed in captioned Appeal, Counter Affidavit filed by Respondent No. 1 (Ministry of Environment, Forest and Climate Change), Affidavit-in-reply filed by Respondent No. 2 (Gujarat Pollution Control Board) and Respondent No. 5 (Nirma Limited). Further I have gone



through the Orders passed by this Hon'ble Tribunal. I state that I am aware about the facts involving the present Appeal and I am competent to make the present Affidavit – in – Reply on behalf of Narmada Water Resources, Water Supply and Kalpsar Department, Respondent No. 3. (hereinafter referred as “Answering Respondent”)



2. The captioned Appeal of the Apellants is to quash and set aside the Environment Clearance dated 16.09.2024 granted by Respondent Ministry (Hereinafter referred as “R-1”) to Respondent Project-Proponent’s (Hereinafter referred as “R – 5”). The Appellants have challenged the Environment Clearance granted for three limestone mining projects lead by R - 5 at following villages of Mahuva Taluka, Bhavnagar District: -

- a) Vangar & Madhiya,
- b) Padhiarka & Doliya and
- c) Gujarda, Dudheri & Dudhala

(Hereinafter collectively referred as “aforementioned villages”)

3. The answering Respondent being the Authority responsible for planning, implementation, maintenance, technical oversight of the Samdhyala Bandhara Scheme; therefore, the deponent is

concerned about the salinity ingress and effectiveness of Samdhaiyala Bandhara and its catchment area. Samdhiyala Bandhara is located within a distance of 2.3 km - 4.3 km from the mining projects in aforementioned villages.

4. It is submitted that no specific contentions or prayer clause has been raised against the Answering Respondent by the Appellants in the captioned Appeal. The primary grievance is regarding the Environment Clearance granted by R-1 therefore the legality of the Environment Clearance will be justified and defended by the R-1.

5. However, considering the seriousness of the issues involving the salinity ingress, destruction of cultivable land and threats to biodiversity and wetlands to the aforementioned villages; the answering Respondent hereby wish to bring material and background facts on record in the interest of justice.

The factual aspects and datas are as follows: -

5.1. Answering Respondent respectfully submits that the 'Samdhiyala Bandhara Scheme' is a Salinity Ingress Prevention Scheme which is implemented under the Bhavnagar Irrigation Project Circle, Bhavnagar and managed by Amreli Irrigation



Division, under Irrigation Sub-Division Rajula. The Samdhiyala Bandhara is a dam located at local drain near Samdhiyala – 1 and Patwa village of Rajula Taluka in Amreli District. The Scheme was completed in the year 2002. Main dam of the Scheme lengths 250 meters, while the length of Earthen Dam is 1630 meters. The Full Reservoir Level (FRL) of the scheme is 3.82 meters, with total storage capacity of 62.31 million cubic feet at full level. Approximately 1,000 hectares of agricultural land in the aforementioned villages are benefitted out of Samdhiyala Bandhara. The total cost of the Bandhara scheme amounts to Rs. 277 lakhs; the copy of salient features of the scheme is annexed at **ANNEXURE R1** and copy of submergence map of the scheme is annexed as **ANNEXURE R2.**

- 5.2. It is respectfully submitted that the mining project of R-5 has potentiality to disrupt the water. The Bandhara is a crucial water source for irrigation and farming in nearby areas of the aforementioned villages.
- 5.3. The answering Respondent humbly submits that the total catchment area of Samdhiyala Bandhara



Scheme is 18.50 sq. miles i.e. 4791.47 hectares and the aforementioned villages are situated in the catchment area of Bandhara which can be ascertained from the Index Map of Samdhiyala; the copy of Index Map of the Samdhiyala Bandhara Scheme is annexed as **ANNEXURE R3**. The catchment area of aforementioned villages having been allotted to the R-5 for limestone mining. It is pertinent to note that allotted areas are rich limestone belt which functions as natural barrier against saline ingress. Any disruptions of natural barrier may lead to increased salinity intrusion from the sea, thereby undermining the objective and utility of Samdhiyala Bandhara.

- 5.4. The answering Respondent states that the purpose of Samdhiyala Bandhara is to control and prevent saline ingress from the sea water and preserve the fresh water/non-saline water from the river. The non-saline water is used in nearby areas through the lift irrigation. The constructed Bandhara reduces salinity, recharges ground water and improves the underground water in nearby areas.



A handwritten signature in blue ink, appearing to be "H. D. Singh".

5.5. Further, mining in the catchment area of Samdhiyala Bandhara is likely to disrupt the existing limestone barrier, leading seawater intrusion and mixing of saline water with fresh water sources. The saline intrusion will increase salinity in groundwater and adversely affect the agricultural land. Consequently, the water quality of Bandhara may deteriorate due to saline run off originating from the affected areas within catchment.

5.6. Further, Answering Respondent apprehends that the limestone mining in the catchment area of the Bandhara will contaminate the water and will run off with dust particles, suspended particles and sediments causing higher water turbidity. Additionally leaching of limestone into the run off may alter PH Levels of nearby water resources, thereby affecting the overall water quality of Bandhara. The mining in the catchment area will generate significant amounts of sediments which may lead to siltation i.e. accumulation of sediments in the Bandhara; which can reduce water storage capacity, affect water flow and decrease efficiency of the dam. Further, it may



likely to alter the natural drainage patterns, potentially disrupting the natural flow of water body and causing blocks and diversions from the original course.

5.7. The answering Respondent humbly submits that the Government of Gujarat exercising the powers conferred under section 4 of The Gujarat Irrigation Act, 2013 has passed a notification vide an Extraordinary Gazette No. 222 dated 13.08.2024 wherein the Government has notified the Samdhiyala Bandhara as Reservoirs, which is to be used for irrigation, drinking and any other purpose as decided by the Government; the copy of such Gazette is annexed as **ANNEXURE R4**.

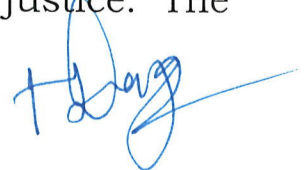
6. The Deponent hereby humbly submits that the issue of salinity ingression was raised by the Appellants during the public hearing however the R-5 had assured of taking the measures to prevent the salinity ingression and protect the Samdhiyala Bandhara. It is further submitted that the Expert Appraisal Committee (EAC) had very well expressed the concerns of the salt water intrusion and effectiveness of Salinity Ingress Control Bund. But the R-5 had assured and pledged to take



various measures to prevent the salt water intrusion in the aforementioned villages and to maintain effectiveness of the Salinity Ingress Control Bund. Further it was assured to regular de-siltation of canal to improve water retention capacity of Samdhayala Bandhara. R-5 had undertaken to keep the bottom level of conceptual pit above ground water level to avoid intersection during mining process; hydrogeological monitoring network will be established by installing piezometers (geo-technical sensor used to measure water pressure in the ground) in and around the mining area. Moreover, R-5 assured to keep the hydrological system intact by constructing garland drain around the pits to maintain hydraulic gradient towards Samdhiyala Bandhara and a positive pressure of fresh water on landward side will be created which will aid in pushing back the saline front at lower elevation. Further assured, R-5 will not disturb the Hydrogeological system of bund. Moreover, Project proponent assured to construct the Bandharas near existing low-lying areas that has developed into wetland to prevent the ingress of sea water into villages where the area of limestone mining.



7. It is pertinent to note that R-5 in the captioned Appeal so far has not justified, submitted or produced any material facts or datas with regards to ground level work so far carried out to protect the Samdhaiyala Bandhara and its catchment area. Further deponent respectfully submits that the Environment Clearance is always subject to adherence of the conditions and assurances made by the project proponent. Therefore, we hereby humbly wish to call upon the R-5 to produce the details of the work so far done if any to prevent salinity ingression as well as to protect the Samdhiyala Bandhara and its catchment area.
8. The Answering Respondent for the reasons as mentioned above strongly opines that the mining around the Samdhiyala Bandhara will cause disruption of the natural limestone barrier, seawater intrusion, contamination of run off, deterioration of water quality, siltation and other negative impacts on the objectives of saline control. Therefore, the Environment Clearance granted by the R-1 has to be reconsidered and reviewed in the interest of justice to maintain the water quality in the aforementioned villages.
9. This Hon'ble Tribunal may please to pass any Order as deem fit and proper in the interest of justice. The

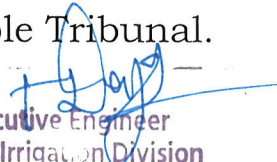


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answering Respondent assures to abide by all or any directions that may be issued by this Hon'ble Tribunal.

Date - 16/10/2025

Place - Albad


Executive Engineer
Amreli Irrigation Division
Amreli

Deponent

Respondent no. 3, Narmada Water Resources, Water Supply and Kalpsar Department



VERIFICATION

I, Hiren C. Vaja, adult, being Executive Engineer in Amreli Irrigation Division of Bhavnagar Irrigation Project Circle, in Narmada Water Resources Water Supply and Kalpsar Department of having communication address Office of Executive Engineer, Rajmahal Compound, near District Panchayat Office, Amreli - 365601 solemnly states that the contents of the Affidavit are true and correct and best of my knowledge, nothing stated therein is false and nothing material has been concealed therefrom.

Date - 16/10/2025

Place - A' 392

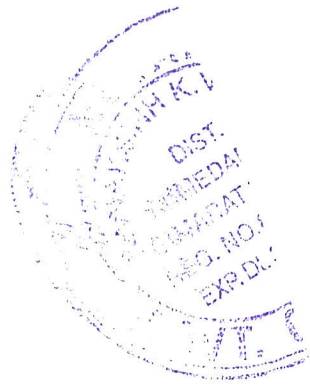

Executive Engineer
Amreli Irrigation Division
Amreli

Deponent

Respondent no. 3, Narmada Water Resources, Water Supply And Kalpsar Department



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Versus

UNION OF INDIA, MoEF&CC & ORS. ...RESPONDENTS

AFFIDAVIT-IN-SUPPORT OF REPLY



I, Hiren C. Vaja, adult, being Executive Engineer in Amreli Irrigation Division of Bhavnagar Irrigation Project Circle, in Narmada Water Resources Water Supply and Kalpsar Department of having communication address Office of Executive Engineer, Rajmahal Compound, near District Panchayat Office, Amreli - 365601 do hereby state on affirmation as under: -

I am Authorized Signatory of Respondent No. 3 and working as Executive Engineer in Amreli Irrigation Division of Bhavnagar Irrigation Project Circle, in Narmada Water Resources Water Supply and Kalpsar Department. I have gone through the Reply and I state that the reply is drafted under my instructions. Contents and statements made herein the above reply are true and correct to the best of my knowledge and belief; and as per the datas available on the record.

Ⓟ

Solemnly affirmed on 16 day of October 2025 at A Bar.

Executive Engineer
Amreli Irrigation Division
Amreli

Deponent
Respondent no. 3, Narmada Water Resources, Water Supply and Kalpsar Department

SR. NO. -14359- /2025
SOLEMNLY AFFIRMED
BY ME
1110/2025

KANAKSINH K. VAGHELA, NOTARY
DATE: 16/10/2025

IDENTIFIED BY ME
Acui. Patel,
ADVOCATE

BHAVNAGAR IRRIGATION PROJECT CIRCLE, BHAVNAGAR
AMRELI IRRIGATION DIVISION, AMRELI
IRRIGATION SUB DIVISION, RAJULA

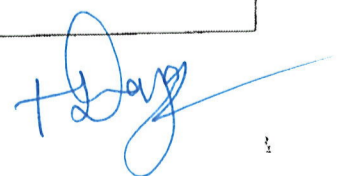
Name of Scheme: SAMDHIYALA BANDHARA TA: RAJULA DIST: AMRELI

SALIENT FEATURE

1	<u>LOCATION</u>	
(a)	River	Local Drain
(b)	Village	Samadhiyala
(c)	Taluka	Rajula
(d)	District	Amreli
(e)	State	Gujarat
(f)	Location Co-ordinary	
	Latitude	21 ^o -01'-30"
	Longitude	71 ^o -39'-00"
(g)	Topo sheet	41(o/12)
(h)	Nearest Railway Station	Mahuva
2	<u>HYDRAULIC DATA</u>	
(a)	Total Catchment Area	18.50 Sq. Miles (47.952 Sq. Kms)
(b)	Nature of Catchment	Plain
(c)	Average Annual Rainfall	599.86 mm (23.61")
(d)	Dependability	50%
(e)	Dependability Rainfall	546 mm
(f)	Dependability Yield From C.A.	4.3716 Mcum
(g)	Design Flood Discharge	982 Cumecs (34670 Cusecs 70 % of SPF)
(h)	Capacity of Reservoir	1.7646 Mcum i.e. 62.31 Mcft
(i)	High Tide Level	2.82 MT.
(j)	Low Tide Level	2.89 MT.
3	<u>EARTHEN DAM</u>	
(a)	Type	Homogeneous
(b)	Length of Dam	Ch. 0-135 mt. & Ch. 385-1880 mt.
(c)	Top R.L. of Dam	7.30 mt.
(d)	Free Broad (Above MWL)	1.88 mt.
	(Above F.S.L.)	3.48. mt.
(e)	Top Width of Dam	5.00 mt
(f)	Side Slope	

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	In U/s side	2.50:1
	In D/s side	2.25:1
4	WATER WEIR	
(a)	Type	Ogee Spillway
(b)	Location	Ch. 135 to 385 mt
(c)	Length of Waste Weir	250 mt
(d)	Crest R.L.	3.82 mt
(e)	F.R.L.	3.82 mt
(f)	H.F.L.	4.40 mt
(g)	M.W.L.	5.42 mt
(h)	M.W.L. (Check)	5.52 mt
(i)	Foundation R.L.	L/s -4.87 mt& R/s -3.65 mt
(j)	Length of Apron	11.15 mt
(k)	Thickness of apron	0.75 mt
(l)	Bottom Width of Ogee Weir	8.75 mt& 7.69 mt
(m)	Bottom Level of End Sill	-4.87 mt& -3.65 mt
(n)	Bottom Width of End Sill	1.00 mt
(o)	Bottom of abutments	L/s. 4.87 mt 3.65 mt
(p)	Length of D/s Training Wall	18.20 mt
(q)	Bottom Width of abutment	L/s. 8.96 mt R/s 8.11 mt
(s)	D/s Training Wall Slopping from	
	Maxi. Top R.L.	7.30 mt
	Mini. Top R.L.	5.85 mt
(t)	U/s Training Wall Slopping From Top	7.30 mt to 1.33 mt
(u)	U/s Return Wall Top R.L.	1.33 mt
(v)	Length of U/s Training Wall	14.93 mt
(w)	Top R.L. of Key Wall	6.42 mt
(x)	Top Width of Key Wall	1.50 mt
5	TAIL CHANNEL	
(i)	Grade of Tail Channel	11:3
(ii)	Length of Tail Channel	6.10 mt
(iii)	Length of Apron Channel	Nil
6	<u>DETAILS OF SUMERGENCE AND BENEFITS</u>	
(A)	Area of Land to be Submerged	319.1108 Ha



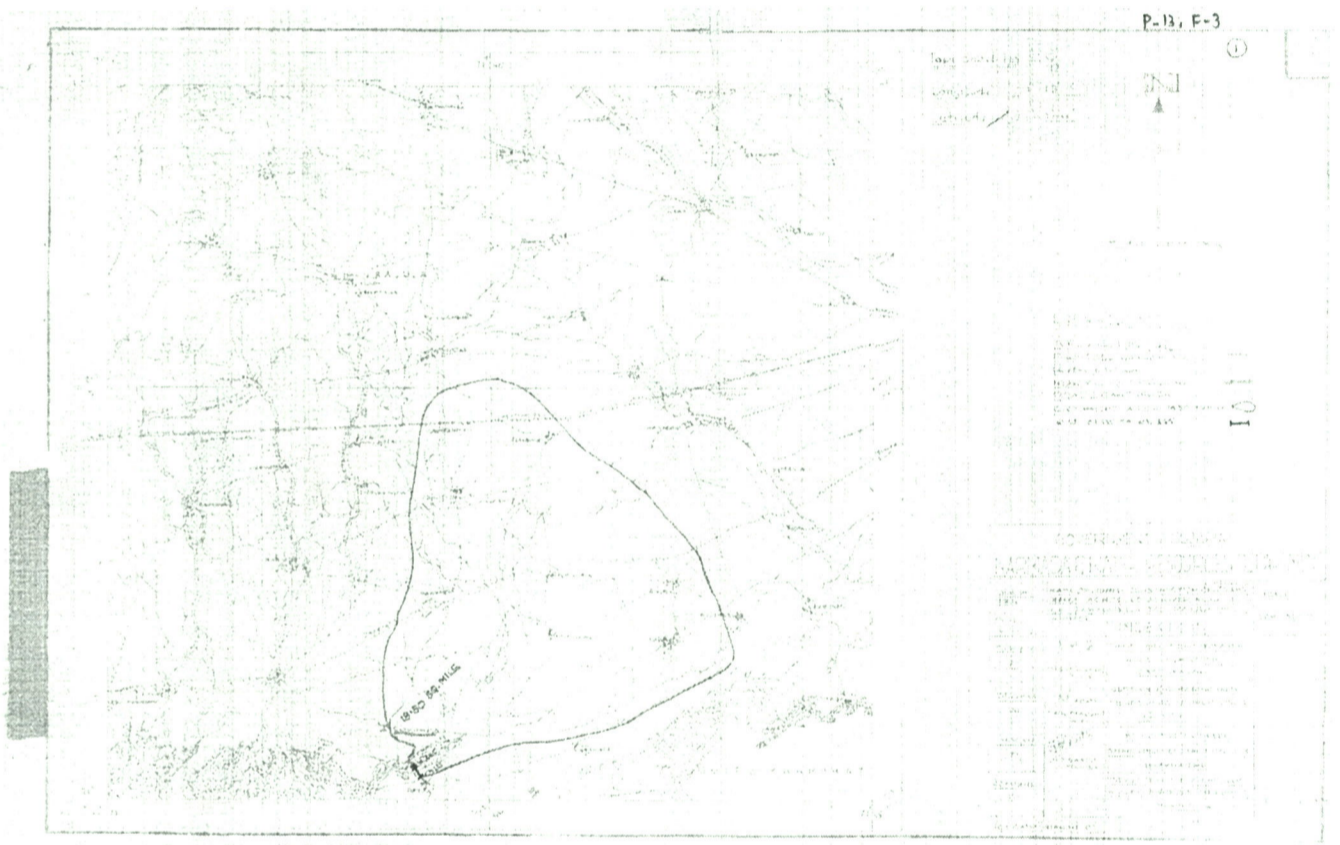
(B)	Culturable Land Under Submergence	15.7023 Ha
(C)	Govt. Waste Land Under	303.4085 Ha
(D)	Name of Village Affected	Doliya, Samadhiyala, Patwa&Padhiyaraka
(E)	Area of To Be Irrigated By Lift Irrigation	300 Ha + 700 Ha Reclaim
(F)		Doliya, Samadhiyala, Patwa, Padhiyaraka&Vaghnagar
7	<u>FINANACIAL</u>	
(i)	TOTAL COST OF THE PROJECT	
(ii)	COST OF C-WORKS	
	Earthen Dam	Rs. 93,10,200/-
	Waste Weir	Rs. 2,44,22,500/-
8	<u>BENEFIT COST RATIO</u>	01:02.1
9	<u>ABSTRACT OF COST</u>	
	(1) <u>A\$ PER A.A.</u>	
	A-PRELIMINEARY	2,51,555.00
	B-LAND	8,83,300.00
	C-WORKS	3,37,32,700.00
	1. WASTE WEIR 2,44,22,500.00	
	2. EARTHEN DAM 93,10,200.00	
	3,37,32,700.00	
	K-BUILDING	3,83,000.00
	M-PLANTATION	28,500.00
	O-MESCELLANEOUS	1,30,200.00
	P-MAINTENANCE	92,000.00
	Q-SPECIAL TOOLS & PLANTS	2,95,000.00
	R-COMMUNICATION	9,65,200.00
	L-LIFT IRRIGATION PROVISION	30,33,000.00
	TOTAL	3,97,61,455.00
	Add: 12.85% Centage Charge excluding cost B-Land	49,95,842.92
	TOTAL	4,47,57,297.92



SAY	4,47,57,300.00
(2) AS PER O.T.S.	
A-PRELIMINEARY	2,51,555.00
B-LAND	8,86,300.00,
C-WORKS	3,37,47,200.00
K-BUILDING	3,83,000.00
M-PLANTATION	28,500.00
Q-SPECIAL TOOLS & PLANTS	2,95,000.00
R-COMMUNICATION	9,65,200.00
(3) AS PER D.T.S.	
C-WORKS	3,37,47,200.00


Deputy Executive Engineer
Irrigation Sub Division
Rajula





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Extra No. 222



सत्यमेव जयते

The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LXV]

TUESDAY, AUGUST 13, 2024 / SRAVANA 22, 1946

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-B

**Rules and Orders (Other than those published in Parts I, I-A, and I-L) made
 by the Government of Gujarat under the Gujarat Acts**

**NARMADA, WATER RECORCE, WATER SUPPLY AND KALPSAR DEPARTMENT
 NOTIFICATION**

Sachivalaya, Gandhinagar, 13th August, 2024

THE GUJARAT IRRIGATION ACT, 2013.

No. GH/NJ/2024-474/NWRWSKD/MSM/e-file/13/2023/15518/Section k2 :- whereas it appears expindient to the Govt. of Gujrat that Samdhiyala Bandhara a salinity ingress prevention scheme is constructed thus by creating freshwater reservoir having all survey nos. as specified in the schedule annexed here to. The water in reservoir shall be used for irrigation, drinking and any other purpose as decided by govt.

Now therefore in exercise of the power conferred by Section-4 of the Gujarat Irrigation Act-2013, the Government of Gujrat hereby declare that the said water will be so applied and used as mentioned above after three months from the date of publication of this notification in the Gujrat Government gazette.

IV-B Ex.-222

222-1

Schedule

Sr. no	Name of water source	Description of Water Source/ Survey no.	Area (Ha-are-Sqmt)	Name of Village/Taluka/District in which Water source is situated			
				Village	Taluka	District	State
1	Samadhiyala Bandhara	20/1 paiki	0-0-34	Samadhiyala, (Private LAND)	Rajula	Amreli	Gujarat
		20/2 paiki	0-24-28				
		20/2 paiki	0-23-27				
		21/2	0-6-7				
		22/1	0-21-25				
		22/2 paiki	0-14-16				
		22/2 paiki	0-8-9				
		22/3,	0-19-22				
		23/1	0-37-43				
		23/2	0-1-40				
		24 paiki	0-47-57				
		24 Paiki	0-59-69				
		25	0-27-34				
2	Samadhiyala Bandhara	36	0-63-74	Patva (Private LAND)	Rajula	Amreli	Gujarat
		37 paiki	0-21-25				
		37 paiki	0-11-13				
		39 paiki	0-52-60				
		39 paiki	0-48-56				
		39 paiki	0-3-4				
		40 paiki	0-4-5				
		41 paiki	0-34-40				
		42 paiki	0-5-6				
		43 paiki	0-25-29				
		43 paiki	0-9-11				
		43 paiki	0-7-8				
		43 Paiki	0-9-11				
		44 Paiki	0-2-2				
		44 Paiki	0-11-13				
		3/2 Paiki	0-7-88				
44 Paiki	0-30-68						
3	Samadhiyala Bandhara	27	16-11-67	Samadhiyala (Government Land)	Rajula	Amreli	Gujarat
		179 paiki 1	46-96-36				
		179 paiki 11/paiki 1	40-47-00				
4	Samadhiyala Bandhara	114/1 Paiki 2	75-00-00	Patwa (Government Land)	Rajula	Amreli	Gujarat

By order and in the name of the Governor of Gujarat,

D. V. RATHOD,
Under Secretary (WC) to Government.

નર્મદા, જળ સંપત્તિ અને પાણી પુરવઠા અને કલ્પસર વિભાગ

જાહેરનામું

સચિવાલય, ગાંધીનગર, ૧૩મી ઓગસ્ટ, ૨૦૨૪

ગુજરાત સિંચાઈ અધિનિયમ-૨૦૧૩.

ક્રમાંક: GH/NJ/2024-474/NWRWSKD/MSM/e-file/13/2023/15518/Section k2:- ગુજરાત સરકારને લાગે છે કે આ સાથે જોડેલ અનુસૂચિમાં નિર્દિષ્ટ કરેલ હદમાં મીઠા પાણીના જળાશયનું નિર્માણ કરી બનાવવામા આવેલ સમઢીયાળા બંધારા ક્ષાર પ્રવેશ નિવારણ યોજનાનું પાણી સિંચાઈ, પીવા અને ગુજરાત સરકાર નક્કી કરે તે અન્ય કોઈપણ હેતુ માટે વાપરવું અને ઉપયોગમાં લેવું.

આથી હવે ગુજરાત સિંચાઈ અધિનિયમ-૨૦૧૩ની કલમ ૪થી મળેલ સત્તાની રૂએ, ગુજરાત સરકાર જાહેર કરે છે કે, ગુજરાત રાજ્યના પત્રમાં આ જાહેરનામું પ્રસિદ્ધ થયાની તારીખથી ત્રણ મહીના પુરા થયા પછી સદરહુ પાણી ઉપરોક્ત હેતુ માટે વાપરવામાં આવશે અને ઉપયોગમાં લેવાશે.

અનુસૂચિ

અનુ.	પાણી સંગ્રહ કરતુ જળાશય	પાણીના સ્ત્રોત / સર્વે નંબર	ક્ષેત્રફળ હેકટર-આરે-ચો.મી.	જે સ્થળે આવેલ છે તે ગામનું નામ તાલુકા અથવા મહાલ અને જિલ્લો			
				ગામ	તાલુકો	જિલ્લો	રાજ્ય
૧	૨	૩	૪	૫	૬	૭	૮
૧	સમઢીયાળા બંધારા	૨૦/૧ પૈકી	૦-૦-૩૪	સમઢીયાળા (ખાનગી જમીન)	રાજુલા	અમરેલી	ગુજરાત
		૨૦/૨ પૈકી	૦-૨૪-૨૮				
		૨૦/૨ પૈકી	૦-૨૩-૨૭				
		૨૧/૨ પૈકી	૦-૬-૭				
		૨૨/૧	૦-૨૧-૨૫				
		૨૨/૨ પૈકી	૦-૧૪-૧૬				
		૨૨/૨ પૈકી	૦-૮-૮				
		૨૨/૩	૦-૧૮-૨૨				
		૨૩/૧	૦-૩૭-૪૩				
		૨૩/૨	૦-૧-૪૦				
		૨૪ પૈકી	૦-૪૭-૫૭				
		૨૪ પૈકી	૦-૫૮-૬૮				
		૨૫	૦-૨૭-૩૪				
૨	સમઢીયાળા બંધારા	૩૬	૦-૬૩-૭૪	પટવા (ખાનગી જમીન)	રાજુલા	અમરેલી	ગુજરાત
		૩૭ પૈકી	૦-૨૧-૨૫				
		૩૭ પૈકી	૦-૧૧-૧૩				
		૩૮ પૈકી	૦-૫૨-૬૦				
		૩૮ પૈકી	૦-૪૮-૫૬				
		૩૮ પૈકી	૦-૩-૪				
		૪૦ પૈકી	૦-૪-૫				
		૪૧ પૈકી	૦-૩૪-૪૦				
		૪૨ પૈકી	૦-૫-૬				

અનુ.	પાણી સંગ્રહ કરતું જળાશય	પાણીના સ્ત્રોત / સર્વે નંબર	ક્ષેત્રફળ હેક્ટર-આરે-ચો.મી.	જે સ્થળે આવેલ છે તે ગામનું નામ તાલુકા અથવા મહાલ અને જિલ્લો			
				ગામ	તાલુકો	જિલ્લો	રાજ્ય
૧	૨	૩	૪	૫	૬	૭	૮
		૪૩ પૈકી	૦-૨૫-૨૮				
		૪૩ પૈકી	૦-૮-૧૧				
		૪૩ પૈકી	૦-૭-૮				
		૪૩ પૈકી	૦-૮-૧૧				
		૪૪ પૈકી	૦-૨-૨				
		૪૪ પૈકી	૦-૧૧-૧૩				
		૩/૨ પૈકી	૦-૭-૮૮				
		૪૪ પૈકી	૦-૩૦-૬૮				
૩	સમઢીયાળા બંધારા	૨૭	૧૬-૧૧-૬૭	સમઢીયાળા (સરકારી જમીન)	રાજુલા	અમરેલી	ગુજરાત
		૧૭૮ પૈકી ૧	૪૬-૮૬-૩૬				
		૧૭૮ પૈકી ૧૧/પૈકી ૧	૪૦-૪૭-૦૦				
૪	સમઢીયાળા બંધારા	૧૧૪/૧ પૈકી ૨	૭૫-૦૦-૦૦	પટવા (સરકારી જમીન)	રાજુલા	અમરેલી	ગુજરાત

ગુજરાતના રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે,

ડી. વી. રાઠોડ,

સરકારના ઉપસચિવ(જ.સં.).



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